

Amendment in Forest Rights Act, 2006

1267. SHRI AVINASH PANDE: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether Government is planning to amend the Forest Rights Act, 2006 with a view to expedite the grant of environmental clearances and improve ease of doing business; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) No Sir.

(b) In view of reply to part (a) above, reply to part (b) does not arise.

South African model for Tiger Conservation

1268. SHRI K.T.S. TULSI: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether there is any proposal made by any Minister in the present Government of keeping Tigers as pets on the farm land;

(b) if so, whether the South African model for the Tiger Conservation is under consideration?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) No Sir. There is no such proposal received in the National Tiger Conservation Authority from any Ministry in the present Government.

(b) No Sir, there is no such consideration.

Illegal purchase of land of forest department

1269. SHRI ARVIND KUMAR SINGH: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to refer to answer to Unstarred Question 925 given in the Rajya Sabha on 17th July, 2014 and state:

(a) the action that has been taken by Government against those accused in the land grabbing case of forest land in Vir Girwali Range, Mussoorie;

(b) whether it is a fact that name of some officials has surfaced in the matter as was reported in the media;

(c) if so, the details of those accused in the case;

(d) whether any action has been taken by Government against the accused persons; and

(e) if not, the reasons for not initiating action against them?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) As per the information received from Uttarakhand Forest Department, The DFO Mussoorie Forest Division wrote letter to District Magistrate and Sub Divisional Magistrate to cancel the mutation done in the name of Director General of Police (DGP) Mr. B.S. Sidhu and SDM Sardar, Dehradun cancelled the mutation done in the name of DGP in September 2013 and did the final mutation as Reserve Forest in Government record in the name of Forest Department.

After the incident the Forest Department conducted inquiry to the matter and based on the report and the opinion of DGC Criminal to criminal complains case no. 1480 and 1481/2013 were filed against Mr. B.S. Sidhu before the CGM, Dehradun court on 24.06.2013 by the Forest Department.

The Police Department also conducted the inquiry and filed a charge sheet against 8 persons including 4 forest officers in the court of Judicial Magistrate III, Dehradun on 04.06.2014 on which the High Court has given stay.

(b) to (e) Yes, in forest complain the name of DGP, Mr. B.S. Sidhu has surfaced and in police complain 8 persons name including the name of 4 forest officials surfaced. DGP Mr. B.S. Sandhu, Nath Ram in Forest complain and DFO, Dhiraj Pandey, Forester, Virender Dutt Joshi, Forester, Jagmohan Rawat, Forest Guard, Sriprakash Saklani (forest officials) and Satish Gupta, Ved Prakash Mahawar, Sarat Sood, Kuldeep Negi in Police complain.

NGT ban on plying of diesel vehicles

1270. SHRI ANIL DESAI: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether National Green Tribunal has imposed a ban on plying of diesel vehicles that are more than ten years old in the NCR of Delhi, if so, the details thereof;

(b) whether the Confederation of All Indian Traders (CAIT) has suggested to frame a comprehensive policy to tackle all aspects of pollution; and

(c) if so, what action Government is taking to protect the interests of about 20 lakh people engaged in the transport business?